

ACT No. III OF 1908.

[PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.]

(Received the assent of the Governor General on the 17th
January, 1908.)

An Act further to amend the law relating to
Private Trusts and Trustees.

WHEREAS it is expedient further to amend the
law relating to Private Trusts and Trustees; It
is hereby enacted as follows:—

Short title.

1. This Act may be called the Indian Trusts
(Amendment) Act, 1908.

Amendment
of section 20,
Act II of
1882.

2. For clause (d) of section 20 of the Indian
Trusts Act, 1882, the following clause shall be sub- II of 1882.
stituted, namely:—

“(d) in debentures or other securities for money
issued, under the authority of any Act of
a Legislature established in British India,
by or on behalf of any municipal body,
port trust or city improvement trust in any
Presidency-town or in Rangoon Town, or
by or on behalf of the trustees of the port
of Karachi;”.